

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

24/10/2019

O.A./260/685/2019

SUBHASHREE NAYAK  
-V/S-  
D/O POST

ITEM NO:16

FOR APPLICANTS(S) Adv. : Ms. Subhashree Nayak (In Person)

FOR RESPONDENTS(S) Adv.:

Notes of The Registry	Order of The Tribunal
	<p>Applicant is present in person and she was heard. None appears for the respondents. Vide letter dated 22.10.2019, CAT Bar Association has informed that they will not participate in the court proceedings till 01.11.2019 and also requested not to pass any adverse order in absence of the Ld. Counsels for the parties.</p>
	<p>Applicant submitted that she is now working as GDSBPM, Tikanpur, BO of Kendrapara HO and has applied for her transfer to Balia BO under Remuna SO, Balasore Division vide her representation dated 16.09.2019 at Annexure-A/3 series addressed to the respondent no.2/competent authority. The applicant also prayed for not to fill up the said post of GDSBPM by the respondents as an interim prayer as she apprehends that the said post may be filled up before considering her case for transfer as per Annexure-A/3.</p>

which is pending before the authorities. She also submits that her grievance would be redressed if a direction is given to the respondents to dispose of the pending representation in a time bound manner.

In view of the above submissions, the OA is disposed of at this stage without expressing any opinion on merit of the case, with a direction to the respondent No.2/competent authority to consider and dispose of the representation dated 16.09.2019(Annexure-A/3) filed by the applicant as per the provisions of law and communicate the decision to the applicant by a reasoned and speaking order to the applicant within a period of three months from the date of a receipt of a copy of this order. Till the communication of the order by the respondents to the applicant as above, if the post in question i.e. GDSBPM, Balia BO under Balasore division is lying vacant as on date as claimed by the applicant, then it should not be filled up.

Copy of this order be given to the applicant and Mr. S. Behera, Ld. Sr. Standing Counsel for the respondents.

( SWARUP KUMAR MISHRA)  
MEMBER (J)

( GOKUL CHANDRA PATI)  
MEMBER (A)

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